

Delhi Gas Company and Natural Gas Company are not subsidiary firms of the erstwhile Kosan Gas Company, but are their distributors holding agency status.

(b) The proposed pay scales of employees of Kosan Gas Company are under review. Currently, in terms of the provisions of the Kosan Gas Company (Acquisition of Undertaking) Act, 1979, the same salary and other benefits are being paid to all the employees of the erstwhile Kosan Gas Company as were being given to them prior to the take over.

(c) The present pay scales of the employees of Hindustan Petroleum Corporation Lt. are as under:—

Supervisory :

- (1) Rs 725—1405
- (2) Rs 1025—1625
- (3) Rs 1425—1805
- (4) Rs. 1575—1935
- (5) Rs. 1850—2250
- (6) Rs 2000—2500
- (7) Rs 2250—2750
- (8) Rs 2500—3000

Clerical :

- (1) Rs 570—1175
- (2) Rs. 630—1255
- (3) Rs 685—1360

Sanitation Drive in Villages

656. SHRI JAI NARAIN: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have decided to start aggressive sanitation drive in the villages;

(b) if so, when; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE**

(SHRI R. V. SWAMINATHAN): (a) As per programme of the Sixth Plan 1978—83, there is no proposal to start aggressive sanitation drive in the villages.

(b) and (c). Do not arise.

Convention on manufacture and Distribution of Agricultural Tools, Machinery and Equipment

657. SHRI G. Y. KRISHNAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Society of Agricultural Engineers which held its convention recently has forwarded certain recommendations for providing infrastructural facilities for the manufacture, distribution and provision of supporting facilities for agricultural tools, machinery and equipment; and

(b) if so, the recommendations which have been accepted by Government?

**THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI R. V. SWAMINATHAN):** (a) No Sir, the recommendations of the Indian Society of Agricultural Engineers which held its 17th Annual Convention on the theme of "Engineering for Small Farmers" on 6—8 February, 1980 at New Delhi, have not yet been received by the Government.

(b) In view of (a) above, the question does not arise.

Telephone connections in Maharashtra

658. SHRI UTTAMRAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many new telephone connections have been provided in the Maharashtra State, district-wise, during the year 1977-78; and

(b) how many new telephone connections Government propose to provide during 1973-79 and 1979-80?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN):

(a) The number of new telephone connections provided in the Maharashtra State during the year 1977-78 was 34,020. The district-wise figures are at Annex-I.

(b) 38,478 new telephone connections were provided in the Maharashtra State during 1978-79. About 30,000 new telephone connections are expected to be provided during 1979-80.

Statement

Number of telephone connections opened during 1977-78 in Maharashtra State, district-wise

1	2	3
1. Ahmednagar		278
2. Aurangabad		200
3. Amravali		199
4. Alibag		286
5. Akola		258
6. Bhandara		138
7. Bhir		125
8. Buldhana		320
9. Chanda		155
10. Dhulia		342
11. Jalgaon		307
12. Kolhapur		386
13. Nanded		193
14. Nagpur		965
15. Wasih		602
16. Osmanabad		132
17. Parbhani		169
18. Poona		3,646

1	2	3
19. Ratnagiri		147
20. Sargli		225
21. Satara		248
22. Sholapur		386
23. Thana		1,939
24. Wardha		195
25. Yeotmal		106
26. Bombay		21,883
	Total	33,830

Refund of Deposits by D.D.A.

659. SHRI D. L. BAITHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that DDA is not taking any action on applications submitted to it for refund of amounts deposited by people for flats under New Pattern HUDCO scheme, in September, 1979;

(b) the number of applications received by DDA by the end of February, 1980 for refund under special circumstances;

(c) the number of cases expedited by DDA till now; and

(d) whether Government propose to direct DDA to ensure early refund in genuine cases?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) No, Sir.

(b) 394.

(c) and (d). The Delhi Development Authority has intimated that it has